

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).21367/2025

[Arising out of impugned final judgment and order dated 23-12-2025 in CRLMB No.359/2022 passed by the High Court of Delhi at New Delhi]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

KULDEEP SINGH SENGAR

Respondent(s)

(IA No. 338520/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 18474/2026 - INTERVENTION/IMPLEADMENT)

WITH

Diary No(s). 75128/2025 (II-D)

(IA No. 338418/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 338417/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 16-02-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Tushar Mehta, Solicitor General
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Ms. Astha Singh, Adv.

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Mr. Deepak Yadav, Adv.
Ms. Anjale Patel, Adv.
Ms. Pooja Shilpkar, Adv.
Mr. Aditya Yadav, Adv.
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Mr. Ashish Tiwary, Adv.
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Mr. Rahul Poonia, Adv.
Mr. Gaurav Mani Tripathi, Adv.

Mr. Kuldeep Jauhari , AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
respondent(s), post these matters on 09.03.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR